

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Comp. App. (AT) (Insolvency) No. 357 of 2020**

**IN THE MATTER OF:**

**Rajesh Kumar Tripathi**

**...Appellant**

**Versus**

**Era Housing & Developers (P) Ltd & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Gaurav Mitra, Senior Advocate with  
Mr. Abdul Majeed Dar and Mr. Apoorv Agarwal,  
Advocates**

**For Respondents:**

**Mr. Sunil Kumar Gupta, Advocate for R-1  
Mr. Vikram Kumar, RP (R-3)  
Mr. Swapnil Gupta and Ms. Neelambika, Advocates for  
R-6  
Mr. Darshan Singh Anand, R-7 to R-9  
Mr. A. M. Dar, advocate for intervenor  
Mr. Sumant Batra, Ms. Niharika Sharma and Mr. Rahul  
Mendiratta, Advocates for R-2, R-4, R-5, R-7 and R-9**

**O R D E R**  
**(Through Virtual Mode)**

**15.09.2020** Mr. Sunil Kumar Gupta, Advocate appears on behalf of Respondent No. 1; Mr. Vikram Kumar, Advocate appears on behalf of Respondent No. 3; Mr. Swapnil Gupta, Advocate appears on behalf of Respondent No. 6 and Mr. Sumant Batra, Advocate appears on behalf of Respondent Nos. 2, 4, 5, 7 and 9. Service is complete. Learned counsel for the Appellant may provide complete set of paper-book to all the Respondents within three days. He is also granted three days' time to place on record the 'resolution plan' placed before the 'Committee of Creditors' in the 'consolidated corporate insolvency resolution process' against the principal borrower viz. 'Adel Landmarks Limited'.

Mr. A. M. Dar, Advocate submits that he has filed intervention application on behalf of the Era Housing and Development Pvt. Ltd. Registry is directed to place the same on record.

Mr. Atul Sharma, Advocate seeks permission to file an application for impleadment by EARCL. Appellant is directed to provide complete set of paper-book to the Advocate within three days.

Learned counsel for the Respondents may file their reply-affidavits within two weeks along with their Vakalatnama. Rejoinder thereto, if any, may be filed within one week thereof. Learned counsels for the parties may also file their short written submissions/brief note, not exceeding three pages, along with their pleadings.

Mr. Sumant Batra, learned counsel for the Respondents shall be at liberty to file short matrix of the group companies in respect whereof the 'corporate insolvency resolution process' is underway.

List the appeal 'for Admission (After Notice)' on **16<sup>th</sup> October, 2020**.

Meanwhile, interim directions to be continued.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[ V.P. Singh ]**  
**Member (Technical)**

/ns/gc/